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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

KOLKATA BENCH

O.A. NO. 711 OF 2017  
MA. 421 of 2017

In the matter of :

An Application under Section 19 of  
the Administrative Tribunal  
Act, 1985;

And

In the matter of :

1. Dilip Das,

Son of late Balaram Das,

2. Kanaklata Das,

Wife of late Balaram Das,

Both residing at Village-

Deshantari, Post Office Bargram,

Police Station-Shyampur, District

Howrah, Pin 711312.

Applicants.

Versus

1. UNION OF INDIA, through the Secretary, Government of India, Ministry of Environment and Forests, New Delhi, service through the Secretary Ministry of Law & Justice, Branch Secretaria 11, Strand Road, Kolkata-700001.
2. THE DIRECTOR, BOTANICAL SURVEY OF INDIA, CGC Complex, Salt Lake City, Kolkata-700064.
3. THE DEPUTY DIRECTOR, Botanical Survey of India, Easter Circle, Shillong, Pin 793003.
4. THE JOINT DIRECTOR, Indian Botanic Garden (now AJC Bose Botanic Garden) Botanical Survey

of India, West Bengal, Howrah Pin  
711103.

Respondents.

No. O.A. 350/00711/2017  
M.A. 350/00421/2017

Date of order: 7.9.2017

Present : Hon'ble Dr. Nandita Chatterjee, Judicial Member

For the Applicant : Md. Mahmud, Counsel

For the Respondents : Mr. S. Paul, Counsel

**ORDER (Oral)**

**Nandita Chatterjee, Judicial Member:**

Heard Md. Mahmud, Ld. Counsel for the applicant and Mr. S. Paul, Ld. Counsel for the respondents.

2. Ld. Counsel for the applicant states that the late father of the applicant had been a Garden Attendant with the respondent authorities, who had died in harness on 3.1.2007. That, an application for appointment on compassionate ground had been preferred on 10.1.2007. Thereafter reportedly, several representations have been preferred from time to time, but have not been considered till date.

3. Ld. Counsel for the respondents fairly submits that the respondent authorities are in a process of evolving policy matters on compassionate appointment which may take some more time to be concluded.

4. Hence, the O.A. is disposed of by directing the Director, Botanical Survey of India, i.e. Respondent No. 2 to dispose of the representation dated 5.1.2017 by a reasoned and speaking order which is to be communicated to the applicant within one week of arriving upon a decision on the representation.

5. An M.A. has been filed for jointly moving the application by the applicant and his mother, which is allowed.



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O.A. 711.2017 with M.A. 421.2017

5. With these observations, the O.A. and M.A. are disposed of accordingly.

(Dr. Nandita Chatterjee)  
Administrative Member

SP

